



CORRECTED AS ON 24-03-2021

**LEGISLATIVE ASSEMBLY OF THE STATE OF GOA
FOURTEENTH SESSION, 2021**

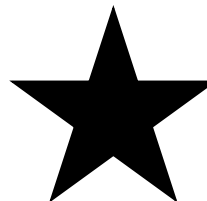
***LIST OF STARRED QUESTIONS FOR ANSWER
ON 24TH MARCH, 2021***

TOTAL NO. OF QUESTIONS: 29

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SL. NO.	MEMBER	QUESTION NOS	DEPARTMENT
1.	SHRI CHURCHILL ALEMAO	1A	INFORMATION TECHNOLOGY
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2.	SMT. ALINA SALDANHA	2A	FORESTS
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3.	SHRI. ALEIXO LOURENCO	3A	REVENUE
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4.	SHRI VIJAI SARDESAI	4A	LABOUR & EMPLOYMENT
		4B	FORESTS
		4C	EDUCATION
5.	SHRI WILFRED D'SA	5A	FORESTS
		5B*	TRANSFERRED
		5C	REVENUE
6.	SHRI SUBHASH SHIRODKAR	6A	FORESTS
		6B	EDUCATION
		6C	CIVIL AVIATION
7.	SHRI RAVI S. NAIK	7A	ADMINISTRATIVE REFORMS
		7B	PERSONNEL
		7C	INFORMATION & PUBLICITY
8.	SHRI PRATAPSINGH RANE	8A	CIVIL AVIATION
		8B	AIRPORT
		8C	EDUCATION
9.	SHRI ROHAN KHAUNTE	9A	REVENUE
		9B	EDUCATION
		9C	CIVIL AVIATION
10	SHRI DIGAMBAR KAMAT	10A	LABOUR AND EMPLOYMENT
		10B	PERSONNEL
		10C	AIRPORT

* Transferred to other days.



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LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

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***LIST OF STARRED QUESTIONS FOR ANSWER
ON 24TH MARCH, 2021***

SHRI CHURCHILL ALEMAO

NEW IT COMPANIES

001A. *WILL the Minister for Information Technology be pleased to state:

- (a) the number of IT companies that have registered to operate from Goa in the last four years;
- (b) the number of Government Departments having their own online website/portal with details of provided services: and
- (c) whether all Panchayats are connected through fiber optic internet lines?

SHRI CHURCHILL ALEMAO

IMPLEMENTATION OF NEW EDUCATION POLICY

001B. *WILL the Minister for Education be pleased to state:

- (a) whether Education is a State subject, if so, whether the Union Government can supersede the State Government policies;
- (b) whether the Union Government has come up with any new Education Policy; if so, the details of the policy; and
- (c) whether the Government will implement this new Education Policy passed by the Union Government, if so, furnish details thereof with the time frame to implement it?

SHRI CHURCHILL ALEMAO

PUBLICITY AND AWARENESS PROGRAMME

001C. *WILL the Minister for Information and Publicity be pleased to state:

- (a) the expenditure incurred by the Government on publicity and awareness programme regarding Covid-19;
- (b) the details of the agencies hired to spread awareness regarding corona virus; and
- (c) furnish the list of agencies used to promote Government schemes and programme through publications during the last four years and the amount paid to these agencies?

SMT. ALINA SALDANHA

DOUBLING OF SOUTH WESTERN RAILWAY (SWR) TRACKS

002A. *WILL the Minister for Forests be pleased to state:

- (a) whether the Government is aware that the Goa State Board for Wildlife (GSBWL) has recommended the proposal of doubling of South Western Railway (SWR) tracks along Castle Rock-Kulem-Kalay-Margao section to National Board for Wildlife for consideration as per the Forest Conservation Act 1980;
- (b) whether any consent/ NOC has been issued or approval is granted for this proposed project under the Forest Conservation Act 1980;
- (c) whether any consent/ NOC has been issued or approval is granted for this proposed project by the Ministry of Environment and Forest, Government of India and the Forest Department of the State;
- (d) whether permission from the National Board for Wildlife has been obtained vis-à-vis the Supreme Court Judgment with regards to Sanctuaries and National Parks;
- (e) whether the Environment Impact Assessment (EIA) has been conducted for this project;
- (f) if so, the length of the stretch of the respective Wildlife Sanctuary and the National Park that has been covered by the EIA;
- (g) the future impact of this project on the Wildlife with regards to endemic flora and fauna of the area as per EIA with copy of the EIA report;
- (h) the number of passenger trains, the cargo/goods trains viz Coal, iron ore or any other minerals plying on this route;
- (i) the number of passengers travelling on a daily/weekly basis along the existing SWR track with details such as the quantum of

- cargo/goods transported on a daily/ weekly basis along the existing tracks;
- (j) the expected increase in the number of passenger trains, cargo/goods trains on a daily/weekly basis on doubling of SWR track in this section;
 - (k) the number of passengers that will be travelling and the quantum of each type of cargo that will be transported on a daily/weekly basis after doubling of SWR track; and
 - (l) the main benefit of this project that will be accrued to the State of Goa and to its citizens?

SMT. ALINA SALDHANA

**DOUBLING OF SOUTH WESTERN RAILWAY (SWR) TRACKS
ALONG HOSPET-HUBBALLI-TINAIGHAT-VASCO ROUTE**

002B. *WILL the Minister for Revenue be pleased to state:

- (a) whether the Government is aware that Office of the Land Acquisition Officer and the Dy. Collector/SDO., Marmugao Taluka and Vasco Da Gama, has published a notice on local dailies dated 19.06.2020, informing the affected land owners about the South Western Railway's (SWR) intention to acquire land for the special project namely doubling of Hospet-Hubballi-Tinaighat-Vasco Routes invoking Railway Act 1989;
- (b) whether the SWR officials or the officials of any Government Department demarcated on ground, the area or are markings done at the site indicating the land to be acquired for the said project under this notification, if so the details of the plans thereof;
- (c) the status of the objections raised by the land owners along SWR alignment through the various villages of Cansaulim, Velsao, Pale, Issorcim and Sancoale, in writing before the Dy. Collector & S.D.O., Margao taluka on receiving the notices in September 2019 with regards to procurement of land for Doubling of SWR tracks;
- (d) whether the Government has issued directives to the authorities to use the Railways Act for land acquisition for the additional SWR Track, if so, whether this directives has received State cabinet approval;
- (e) whether the SWR owns the land on which the existing track is laid from Kulem to Vasco; if so, furnish the ownership details with documents and plans;

- (f) whether the boundary along the existing SWR track has been demarcated;
- (g) whether any request is received from the Railway Authority to allocate survey number to the properties alongside the existing railway track;
- (h) the primary objective of Doubling the SWR track with extra benefits that will be accrued to the locals of the land;
- (i) whether the Environment Impact Assessment (EIA) has been conducted for this project, if so, furnish the copy of the report; and
- (j) whether the project feasibility has been done vis-à-vis the impact on the existing houses and heritage structures along the first track with regards to the laying of the second SWR track; if so, the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

**STATUS OF THE LAND OF THE PROPERTY SURVEYED UNDER
SURVEY.NO 31/1 AND 32/1 OF PILERNE COMUNIDADE**

003A. *WILL the Minister for Revenue be pleased to state:

- (a) the status of the land under the property surveyed under Survey No. 31/1 and 32/1 of Pilerne Comunidade especially with details thereof;
- (b) in Survey No. 31/1
 - i) the number of sub-divisions already done by the Administrator of Comunidade, Mapusa;
 - ii) the area of each division;
 - iii) the number of these divisions that have been given on lease, if yes, furnish the name and address of the parties that have applied for the lease;
 - iv) the terms and condition of the lease;
- (c) the action that the Government has taken on the 21/09/2019 complaint filed by Pilerne Citizen Forum in connection with parking of vehicles and fencing of Survey No. 32/1; furnish details and the action initiated on it;
- (d) furnish the copies of report of inspection conducted by V. P. Pilerne Marra, Bardez Goa in the property on Survey No. 32/1;
- (e) furnish the details like area occupied by Sai Service Pvt. Ltd. for parking new cars/vehicles etc. in the said property on Survey No. 32/1; and

- (f) if NOC has not been issued on Survey No. 32/1 by V.P. Pilerne Marra, Bardez Goa then how the lease document is registered in the office of Sub Registrar Bardez; furnish details?

SHRI ALEIXO REGINALDO LOURENCO

REPAIRS/ RENOVATION OF EXISTING RESIDENTIAL HOUSES

003B. *Transferred to Environment and Climate Change as Unstarred LAQ No. 90 to be answered on 05-04-2021.

SHRI ALEIXO REGINALDO LOURENCO

CASES FILED AGAINST COMUNIDADE LAND

003C. *WILL the Minister for Revenue be pleased to state:

- (a) the number of cases filed against the Comunidade and by the Comunidade in various Courts from 1st January, 2012 till date, furnish details of each Comunidade and its status;
- (b) the number of cases filed in the Mamlatdar's Office/ Collector's Office/Administrative Tribunal/ High Court separately Comunidade-wise;
- (c) the number of Orders passed by the various Courts in respect to Comunidade land that are transferred/encroached and action taken in the matter of each Comunidade separately from 1st January, 2012 till date;
- (d) furnish cases separately that have been on consent terms/compromise, furnish details whether administrative approval was taken or not along with the status of land as on date from 1st January 2012 Case-wise, Year- wise, Comunidade- wise, Taluka-wise separately;
- (e) the number of such cases on appeal that are pending or complaints that have been filed after settlement through Administrator/Collector, furnish details from 1st January 2012 till date and status of complaint; and
- (f) the number of cases of the settled/Orders pronounced of all the above have Government and Administrators approval, furnish details and which don't have in tabular column?

SHRI VIJAI SARDESAI

LABOUR GATE

004A. *WILL the Minister for Labour and Employment be pleased to state:

- (a) whether the Government or Commissioner or Secretary, Labour & Employment or any other employee has received any notices/orders etc., from any investigating authorities such as ACB/Goa Lokayukta;
- (b) if so, the details thereof along with the copies of orders/notices served, with the copies of the replies made to the same by them;
- (c) the details of Building and Other Construction Workers Assistance Scheme (BOCW), with details thereof of names, address, contact number, bank details, etc. of each beneficiary; date on which his/her name was included, date of application;
- (d) the period since when the benefits under the scheme to the said beneficiaries are given;
- (e) the year-wise details with the amount of rupees disbursed to each beneficiary;
- (f) the details of each beneficiaries of BOCW during Covid 19 pandemic separately such as names, address, contact number, bank details, etc.;
- (g) whether any complaints were received by the Government pertaining to irregularities in implementation of BOCW; if so, furnish the copies of all complaints with action taken report;
- (h) whether the Government is aware of various media reports that appeared in the daily local newspaper pertaining to irregularities in implementation of BOCWAS, if so, furnish the copies of action taken report;
- (i) whether any inquiry is conducted by the Government pertaining to irregularities in Labour Welfare Schemes; if so, the details with the copy of inquiry report, action taken report and other details thereof;
- (j) the number of names of Labourers/construction workers dropped from BOCW list since April 2020; provide the name and address of the same whose names were dropped; and
- (k) the details of registered Labourer/construction workers who returned amount paid to them under BOCWAS scheme and reasons therefor?

SHRI VIJAI SARDESAI

FOREST CLEARANCE FOR LINEAR PROJECTS

004B *WILL the Minister for Forests be pleased to state:

- (a) whether any consent / NOC/ approval has been issued or granted by the Ministry of Environment & Forest, Government of India or the Forest Department, Government of Goa in regard of the following proposed projects;

- i) doubling-tracking of the South Western Railway line from the Goa- Karnataka border to Margao;
 - ii) 4-laning of the National Highway 4A from the Goa-Karnataka border to Panaji especially in the Anmod-Mollem section;
 - iii) Laying of 400 kV transmission line and additional systems, including sub-stations, for the Goa Tamnar power transmission project;
- (b) whether any application / correspondence has been received by the Government for such consent / NOC / approval; furnish details;
 - (c) whether any work on the above three projects has been carried out so far within any protected areas/ sanctuary/ national park / forest; if so, furnish details of the work carried out and whether the necessary approval NOC/consents have been obtained for these work from the concerned authorities;
 - (d) the total number and details of trees that will have to be felled to accommodate the above three linear projects; furnish break-up of the number of trees proposed to be felled as per the original plan for executing each of the projects; the number of trees felled till date; the number of trees yet to be felled, the count of felled trees per day till date;
 - (e) the details of the land acquired for each of the above projects within the State of Goa either located inside any protected areas / sanctuary / national park / forest or outside along with present status of such land;
 - (f) the total area within the State of Goa especially inside any protected areas / sanctuary / national park / forest that will be affected by these 3 projects and the steps the Government has taken or proposes to take to mitigate the effects of this development work on the flora and fauna of the area;
 - (g) whether the Government has any source of information other than the ‘Report of the Western Ghats Ecology Expert Panel, 2011’ submitted to the Ministry of Environment and Forests, Government of India regarding the endangered and protected species which will be affected by the above 3 projects; whether it is the fact that the Government does not have any study, regarding this aspect carried out since 2011;
 - (h) whether the Government is aware of the number of endangered species of flora and fauna which are endemic in the areas affected by these projects; furnish the list of such vegetation, including medicinal herbs / shrubs and endangered species of trees and wild life including animals, birds, fish and insects which these affected areas are home to and their populations within the areas; and

- (i) whether Government is aware that this part of the Western Ghats where the 3 linear projects are located is hardly studied and the experts believe that there could be numerous species waiting to be discovered in the area; whether the Government brought up this issue at any forum / meeting/ correspondence regarding these 3 projects; if not, the reason the Government/Department does not think it important to highlight this aspect?

SHRI VIJAI SARDESAI

COMMITTEES CONSTITUTED

004C. *WILL the Minister for Education be pleased to state:

- (a) the steps initiated or to be undertaken by the Government to implement the National Education Policy 2020 of the Government of India; the details of targets set for implementation of the policy;
- (b) whether any committees / sub-committees have been constituted or will be constituted to facilitate implementation of the above policy;
- (c) if so, furnish details with names of the members, date of appointment, frames of reference, tasks allotted and targets set;
- (d) whether the above committees / sub-committees have met; if so, furnish details of the meetings, minutes of each meeting and implementation if any of the decisions of the committees / sub committees;
- (e) whether the Government intends to make any immediate changes in its policy regarding the medium of instructions in schools to adhere to the principles laid out in the National Education Policy 2020, especially in Clauses 4.9 to 4.22; if so, furnish the details thereof; and
- (f) the extent of financial outlays required to implement the above policy in the State of Goa and the manner the Government expects to meet these requirements?

SHRI WILFRED D'SA

SURVEY OF PRIVATE FOREST IN NUVEM CONSTITUENCY

005A. *WILL the Minister for Forests be pleased to state:

- (a) whether any survey of private forest has been conducted in the villages of Nuvem Constituency;
- (b) if so, furnish details;
- (c) if not, the time frame by which the survey will be conducted; and
- (d) whether the Village Bio-diversity Committee has been/will be taken into confidence during the survey?

SHRI WILFRED D'SA

REVENUE VILLAGES OF NUVEM CONSTITUENCY

005B. *Transferred to Panchayati-Raj as Unstarred LAQ No.78 to be answered on 26-03-2021.

SHRI WILFRED D'SA

DIVIDEND ZONES OF COMMUNIDADE OF SOUTH GOA

005C. *WILL the Minister for Revenue be pleased to state:

- (a) whether it is fact that payment of dividend of some Comunidade are pending for the last 4 years;
- (b) if so, furnish details year-wise such as name and amount due for payment and reasons for pendency; and
- (c) whether there is any proposal to accept 10% as Derema from the Comunidade, if so, furnish details with copy of proposal and action taken report?

SHRI SUBHASH SHIRODKAR

AREA UNDER PRIVATE FOREST IN PONDA TALUKA

006A. *WILL the Minister for Forests be pleased to state:

- (a) the details of the areas put under Private Forests in Ponda Taluka with the Survey Number; and
- (b) the criteria followed to mark Private Forest and whether all are as per criteria?

SHRI SUBHASH SHIRODKAR

VACANCIES IN EDUCATION DEPARTMENT

006B. *WILL the Minister for Education be pleased to state:

- (a) the number of vacancies that are yet to be filled in the Department with the reservation till date if any; and
- (b) the time frame by which these vacancies shall be filled?

SHRI SUBHASH SHIRODKAR

PRESENT STATUS OF MOPA AIRPORT

006C. *WILL the Minister for Civil Aviation be pleased to state:

- (a) the present status of Mopa Airport;
- (b) the time frame required to complete the work of Mopa Airport; and

- (c) the details of the number of new vacancies/jobs that will be created at Mopa Airport and the number of those will be reserved for Goans?

SHRI RAVI S. NAIK

CREATION OF POST

007A. *WILL the Minister for Administrative Reforms be pleased to state:

- (a) the number of proposals received from various Government Departments for creation of posts;
- (b) the number of posts approved by ARD with the names of the Departments, along with designation, with details thereof;
- (c) whether the posts created were on regular basis or on contractual appointments, furnish Department-wise details since 2017 till date; and
- (d) furnish details Department-wise and year-wise of number of vacancies appointed in various Government Departments, Semi Government Departments and Corporations since 2017 till date?

SHRI RAVI. S. NAIK

HARNESS CASES

007B. *WILL the Minister for Personnel be pleased to state:

- (a) the year-wise details of the number of harness/compassionate cases which are appointed/cases pending, with name, address of the applicant, date of application and reasons for pendency from 2014 till date; and
- (b) the Department-wise details of the number of harness/compassionate appointment cases cleared from 01/01/2014 till date, with name, address of person, date of application and date of appointment?

SHRI RAVI. S. NAIK

INTERNATIONAL FILM FESTIVAL ORGANISATION IN GOA

007C. *WILL the Minister for Information and Publicity be pleased to state:

- (a) the year-wise details of expenditure incurred on International Film Festival Organisation in Goa from the year 2017 till date with breakup; and
- (b) the year-wise details of expenditure incurred on organization of Cultural programmes, on dignitaries, on reception, on accommodation and on transport and any other activity?

SHRI PRATAPSINGH RANE

PROGRESS ON MOPA AIRPORT

008A. *WILL the Minister for Civil Aviation be pleased to state:

- (a) the progress of the Mopa Airport;
- (b) whether the land for the Airport and the allied services such as bus stand, taxi stand and other requirements of the International Airport is made available; and
- (c) the plans for the International Airport?

SHRI PRATAPSINGH RANE

LAND ACQUISITION FOR MOPA AIRPORT

008B. *WILL the Minister for Airport be pleased to state:

- (a) whether sufficient land for the Mopa International Airport and its allied services has been acquired; and
- (b) if so, furnish details of the land acquired and total plan of its requirement for an International Airport and its allied services?

SHRI PRATAPSINGH RANE

JUNIOR COLLEGE IN SATTARI TALUKA

008C. *WILL the Minister for Education be pleased to state:

- (a) whether the Government will consider the proposal of New Jr. College,(Higher Secondary) in Sattari Taluka; and
- (b) if so, furnish details thereof?

SHRI ROHAN KHAUNTE

LAND ACQUISITION FOR LINEAR PROJECTS

009A. *WILL the Minister for Revenue be pleased to state:

- (a) the details Taluka-wise of the objections/ memorandums/ representations received with regard to the land acquisition process for the 3 Linear Projects along with its copies and action taken on them as on date; and
- (b) furnish Taluka-wise copies of the Land acquisition hearing notices served to people in the State with respect to the land required for the 3 Linear Projects along with details of the persons, date of notice, date of hearing, roznama copies and copies of order passed?

SHRI ROHAN KHAUNTE

NATIONAL EDUCATION POLICY 2020

009B. *WILL the Minister for Education be pleased to state:

- (a) furnish the present status of implementation of the National Education Policy 2020 as on date along with the steps taken by the Government towards its implementation;
- (b) furnish details of the Task Force Committees and Sub-Groups appointed for the implementation of the National Education Policy 2020 along with the dates of their meetings, copy of agenda items and copy of minutes of meeting convened till date;
- (c) furnish copies of the reports submitted by Task Force Committees and sub-Groups relating to the National Education Policy 2020;
- (d) the extent of adaptation of the reports submitted by the Task Force Committees and Sub-Groups relating to the National Education Policy 2020; furnish details along with the financial implication of implementing the National Education Policy 2020;
- (e) furnish details of the guidelines received from the centre for the implementation of National Education Policy 2020 in the State along with the copies of all orders/notification/SOPs in this regard;
- (f) furnish details of the infrastructural requirement for the implementation of National Education Policy 2020 in the State and present status;
- (g) whether there has been any impact assessment study on the implementation of National Education Policy 2020 on the existing laws of the State and the employees of the Education Department if so, furnish details thereof; and
- (h) whether any representation was received from the Archdiocesan Board of Education (ABE) if so, furnish details along with the steps taken?

SHRI ROHAN KHAUNTE

CONSTRUCTION LICENSE FOR MOPA AIRPORT

009C. *WILL the Minister for Civil Aviation be pleased to state:

- (a) furnish details of the present status of the construction license issued to GMR/GGIAL for development of the Mopa Airport Project;
- (b) furnish the detailed working of how the construction license fee is charged to GMR/GGIAL for the Mopa Airport Project along with the copies of the criterion/guidelines/ method used for calculating such fees; and
- (c) whether any representation was received from GMR/GGIAL to negotiate the construction license fees if so, furnish copies of such representations along with the copies of all Government notings, file

notings, cabinet approvals, agenda items, minutes of meeting and decision taken by the Government in this regard?

SHRI DIGAMBAR KAMAT

GOVERNMENT EMPLOYEES ON CONTRACT AND DAILY WAGES

010A. *WILL the Minister for Personnel be pleased to state:

- (a) the details of Government employees working on contract basis in various Government Departments with name of the employee, designation, Department, number of years of working, salary paid etc.;
- (b) the details of Government employees working on daily wages in various Government Departments with name of the employee, designation, Department, number of years of working, salary paid etc.;
- (c) furnish details of Government employees working on contract/daily wages for more than five years; furnish details of each Department separately;
- (d) whether the Government has any proposal to absorb these Government employees working on contract/daily wages;
- (e) whether the Government has framed any policy for same; if so, the details with copy of the Policy Document; and
- (f) the details of the Departments in which various persons are recruited on contract/daily wage basis with the number of persons working in each Department separately?

SHRI DIGAMBAR KAMAT

VACANCIES IN GOVERNMENT DEPARTMENTS

010B *WILL the Minister for Personnel be pleased to state:

- (a) whether the Government has done any study to find out the total vacancies in various Government Departments;
- (b) if so, the details of the officials who conducted the study and prepared the report;
- (c) the details with the copy of the report along with the Action Taken Report by the Government;
- (d) the details of modalities adopted while preparing the data of vacancies in various Government Departments;
- (e) the total number of vacancies existing in various Government Departments;
- (f) the Department-wise details of the number of vacancies in each Department with the designations of the posts;

- (g) whether the Government has made any financial provision with regards to the payment of salaries to the Staff who will be recruited to fill up various vacancies in Government Departments;
- (h) whether the Government has relaxed the clause of knowledge of Konkani from the eligibility criteria for recruitment in Government Departments;
- (i) if so, the reasons for the said relaxation;
- (j) whether the Government is aware of advertisements published by some Government Departments/autonomous bodies/societies for recruitment in Government without the clause of knowledge of Konkani in eligibility criteria; and
- (k) if so, the details of all such Departments who have issued advertisements with regards to the same along with the copy of the advertisement?

SHRI DIGAMBAR KAMAT

COMPENSATION TO LAND LOSERS TO MOPA AIRPORT PROJECT

010C. *WILL the Minister for Airport be pleased to state:

- (a) whether the Government has acquired any land for construction of connecting road from National Highway to Mopa Airport;
- (b) if so, the details with area of land acquired along with details of the entire land acquisition process with relevant file notings;
- (c) whether the Government proposes to acquire land for construction of connecting road from National Highway to Mopa Airport;
- (d) if so, the details of the area to be acquired and the details of entire land acquisition process with relevant file notings;
- (e) whether the Government has received any objections from the land owners, tenants, farmers, for the land acquisition for construction of connecting road from National Highway to Mopa Airport;
- (f) if so, furnish the details with copies of objections received;
- (g) the compensation rate finalized by the Government to pay compensation to the owners of the land acquired for construction of connecting road from National Highway to Mopa Airport;
- (h) the total amount required to pay compensation to the land owners;
- (i) whether the Government has decided to compensate the families of the land losers with Government job/jobs at Mopa International Airport;
- (j) if so, the details of the number of persons from each family who will be given jobs;

- (k) whether the Government will ensure that they will get certain salary with respect to their qualifications if they are recruited at the Mopa Airport;
- (l) whether the Government has entered into any agreement with the contractor/operator of the Mopa Airport with regards to providing jobs to the land losers from Pernem Taluka; and
- (m) if so, the details with copy of Memorandum of Understanding/Agreement to that effect?

**ASSEMBLY HALL,
PORVORIM, GOA.
24TH MARCH, 2021**

**NAMRATA ULMAN
SECRETARY**